GENERAL EXEMPTION NO. 21

Exemption from Anti-dumping duty to imports against Annual advance licence when utilised in discharge of export obligation.
[Notifn. No.75/99-Cus. dt.11.6.1999].

In exercise of the powers conferred by sub-section (1) of section 25 of the Customs Act, 1962 (52 of 1962), the Central Government, being satisfied that it is necessary in the public interest so to do, hereby exempts articles imported into India, against an Annual Advance Licence from whole of the anti-dumping duty leviable thereon under section 9A of the Customs Tarif Act, 1975 (51 of 1975), subject to the condition that the exempt articles shall not be disposed of or utilised in any manner except for utilisation in discharge of export obligation in accordance with the said Annual Advance Licence.
